

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 4305  
TO BE ANSWERED ON 12.12.2016**

**CASES IN LABOUR COURTS**

**†4305. SHRI RAMESH BIDHURI:  
SHRIMATI REKHA VERMA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the total number of Central Government Industrial Tribunals-cum-Labour Courts set up in the country, State/ UT-wise;**
- (b) the details of the number of industrial disputes referred by the Government and the number of applications made by the workers and the number of cases/applications disposed of and pending in these tribunals/courts during each of the last three years, State/UT-wise;**
- (c) the other steps taken/being taken by the Government for quick disposal of the pending cases; and**
- (d) the monitoring mechanism put in place by the Government to monitor/ensure strict compliance/implementation of the orders passed by the labour courts/tribunals by the employers?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a): As per the provisions of Industrial Disputes Act, 1947, the Central Government has set up twenty-two (22) Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs) in various states for resolution of industrial disputes arising in Central Sphere. Out of these, two CGIT-cum-LCs at Mumbai and Kolkata also function as National Industrial Tribunals (NITs). The list of CGIT-cum-LCs is at Annexure-I.**

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**(b): The number of industrial disputes referred by the Government and the number of applications made by the workers and the number of cases/applications disposed of and pending in the CGIT-cum-LCs and NITs during the last three years, i.e. during 2013-14, 2014-15 & 2015-16 are at Annexure-II, III & IV, respectively.**

**(c): A Scheme of Holding of Lok Adalats as an “Alternative Grievance Redressal Mechanism” has been introduced from the Tenth Five Year Plan (2002-07) for speedy disposal of industrial disputes in the CGIT-cum-LCs as a remedial measure to tide over the backlog of industrial disputes. In addition, the Presiding Officers of the CGIT-cum-LCs hold camp courts in various parts of the area of their jurisdiction so that workers are not required to travel long distance for disposal of their disputes.**

**(d): Orders passed by the Central Government Industrial Tribunals (CGIT-cum-LCs) are notified in the official gazette and are binding on the employers. However, in case an award is not implemented, the worker can approach the Labour Department of the appropriate Government for implementation of the Award. The implementing authority, after following due process of law, prosecutes the employers under section 29 of the Industrial Disputes Act, 1947 for not implementing the Award/Order of the CGIT-cum-LCs.**

**Further, Section 11 of the Industrial Disputes Act, 1947 has been amended whereby every award made, order issued or settlement arrived at by or before Labour Court or Tribunal or National Tribunal shall be executed in accordance with the procedure laid down for execution of orders and decrees of a civil Court under order 21 of the Code of Civil Procedure, 1908. Also, the Labour Court or Tribunal or National Tribunal shall transmit any award, order or settlement to a Civil Court having jurisdiction and such Civil Court shall execute the award, order or settlement as if it were a decree passed by it.**

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Annexure referred to in the reply to Part (a) of the Lok Sabha Unstarred Question No. 4305 to be answered on 12.12.2016.

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**List of Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs) and National Industrial Tribunals (NITs)**

Sl. No.	Name of CGIT-cum-LC	State/U.T.
1	Mumbai I	Maharashtra
2	Mumbai II	Maharashtra
3	Dhanbad I	Jharkhand
4	Dhanbad II	Jharkhand
5	Asansol	West Bengal
6	Kolkata	West Bengal
7	Chandigarh I	Chandigarh
8	New Delhi I	Delhi
9	Kanpur	Uttar Pradesh
10	Jabalpur	Madhya Pradesh
11	Chennai	Tamil Nadu
12	Bangalore	Karnataka
13	Hyderabad	Telangana
14	Nagpur	Maharashtra
15	Bhubaneswar	Odisha
16	Lucknow	Uttar Pradesh
17	Jaipur	Rajasthan
18	New Delhi II	Delhi
19	Guwahati	Assam
20	Ernakulam	Kerala
21	Ahmedabad	Gujarat
22	Chandigarh II	Chandigarh

Mumbai I	National Industrial Tribunal
Kolkata	National Industrial Tribunal

**ANNEXURE-II**

Annexure referred to in the reply to Part (b) of the Lok Sabha Unstarred Question No. 4305 to be answered on 12.12.2016.

Statement regarding cases and applications received, disposed of and pending during the Financial Year 2013-14

**Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs) and National Industrial Tribunals (NITs)**

Sl. No.	CGIT	CASES				APPLICATIONS			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	Mumbai I	208	50	16	242	94	51	7	138
2	Mumbai II	417	96	43	470	381	12	17	376
3	Dhanbad I	1457	107	167	1,397	297	12	110	199
4	Dhanbad II	751	170	140	781	39	1	4	36
5	Asansol	518	29	76	471	51	5	14	42
6	Kolkata	265	74	14	325	48	5	8	45
7	Chandigarh I	205	312	75	442	30	27	9	48
8	New Delhi I	387	144	155	376	42	24	23	43
9	Kanpur	612	172	44	740	261	21	59	223
10	Jabalpur	1897	96	398	1,595	224	3	56	171
11	Chennai	320	101	123	298	14	5	6	13
12	Bangalore	538	56	65	529	102	35	22	115
13	Hyderabad	1053	156	309	900	613	6	30	589
14	Nagpur	356	95	200	251	7	8	2	13
15	Bhubaneswar	383	73	72	384	357	33	10	380
16	Lucknow	497	72	55	514	46	16	11	51
17	Jaipur	360	67	29	398	114	1	4	111
18	New Delhi II	506	140	95	551	59	64	14	109
19	Guwahati	76	44	29	91	8	31	7	32
20	Ernakulam	100	56	28	128	11	7	12	6
21	Ahmedabad	2219	198	81	2,336	1,624	18	76	1,566
22	Chandigarh II	515	95	107	503	54	20	10	64
<b>TOTAL</b>		<b>13,640</b>	<b>2,403</b>	<b>2,321</b>	<b>13,722</b>	<b>4,476</b>	<b>405</b>	<b>511</b>	<b>4,370</b>

Mumbai I National	6	2	0	8	153	0	1	152
Kolkata National	10	1	1	10	79	0	0	79
<b>Total CGIT + National</b>	<b>13,656</b>	<b>2,406</b>	<b>2,322</b>	<b>13,740</b>	<b>4,708</b>	<b>405</b>	<b>512</b>	<b>4,601</b>

Annexure referred to in the reply to Part (b) of the Lok Sabha Unstarred Question No. 4305 to be answered on 12.12.2016.

Statement regarding cases and applications received, disposed of and pending during the Financial Year 2014-15

**Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs) and National Industrial Tribunals (NITs)**

Sl. No.	CGIT	CASES				APPLICATION			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	Mumbai I	242	23	22	243	138	15	17	136
2	Mumbai II	470	106	57	519	376	29	10	395
3	Dhanbad I	1397	79	183	1,293	199	10	127	82
4	Dhanbad II	781	71	145	707	36	0	14	22
5	Asansol	471	27	79	419	42	9	6	45
6	Kolkata	325	74	80	319	45	11	1	55
7	Chandigarh I	442	143	122	463	48	8	32	24
8	New Delhi I	376	360	47	689	43	38	0	81
9	Kanpur	740	103	40	803	223	26	94	155
10	Jabalpur	1595	122	374	1,343	171	5	35	141
11	Chennai	298	144	173	269	13	10	8	15
12	Bangalore	529	34	145	418	115	47	15	147
13	Hyderabad	900	222	121	1,001	589	12	527	74
14	Nagpur	251	78	99	230	13	8	6	15
15	Bhubaneswar	384	69	31	422	380	25	10	395
16	Lucknow	514	78	68	524	51	24	8	67
17	Jaipur	398	81	32	447	111	1	4	108
18	New Delhi II	551	145	89	607	109	86	108	87
19	Guwahati	91	7	60	38	32	20	21	31
20	Ernakulam	128	54	46	136	6	20	7	19
21	Ahmedabad	2336	88	68	2,356	1,566	38	81	1,523
22	Chandigarh II	503	124	179	448	64	27	1	90
<b>T O T A L</b>		<b>13,722</b>	<b>2,232</b>	<b>2,260</b>	<b>13,694</b>	<b>4,370</b>	<b>469</b>	<b>1,132</b>	<b>3,707</b>

Mumbai I National	8	1	0	9	152	0	0	152
Kolkata National	10	1	2	9	79	0	0	79
<b>Total CGIT + National</b>	<b>13,740</b>	<b>2,234</b>	<b>2,262</b>	<b>13,712</b>	<b>4,601</b>	<b>469</b>	<b>1,132</b>	<b>3,938</b>

**ANNEXURE-IV**

Annexure referred to in the reply to Part (b) of the Lok Sabha Unstarred Question No. 4305 to be answered on 12.12.2016.

Statement regarding cases and applications received, disposed of and pending during the Financial Year 2015-16

**Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs) and National Industrial Tribunals (NITs)**

Sl. No.	CGIT	CASES				APPLICATION			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	Mumbai I	243	0	0	243	136	9	8	137
2	Mumbai II	519	49	9	559	395	73	4	464
3	Dhanbad I	1293	101	201	1,193	82	21	29	74
4	Dhanbad II	707	96	76	727	22	1	1	22
5	Asansol	419	19	87	351	45	55	17	83
6	Kolkata	319	112	65	366	55	13	6	62
7	Chandigarh I	463	56	87	432	24	26	12	38
8	New Delhi I	689	252	97	844	81	47	23	105
9	Kanpur	803	115	78	840	155	29	25	159
10	Jabalpur	1348	128	355	1,121	147	1	96	52
11	Chennai	269	115	140	244	15	23	9	29
12	Bangalore	418	38	6	450	147	33	1	179
13	Hyderabad	1001	136	32	1,105	74	1	1	74
14	Nagpur	230	59	1	288	15	12	0	27
15	Bhubaneswar	422	52	14	460	395	18	1	412
16	Lucknow	524	78	85	517	67	23	28	62
17	Jaipur	447	83	58	472	108	6	5	109
18	New Delhi II	607	153	73	687	88	7	71	24
19	Guwahati	38	10	11	37	31	2	1	32
20	Ernakulam	136	59	24	171	19	14	5	28
21	Ahmedabad	2356	99	225	2,230	1,523	9	226	1,306
22	Chandigarh II	448	166	104	510	90	65	18	137
<b>TOTAL</b>		<b>13,699</b>	<b>1,976</b>	<b>1,828</b>	<b>13,847</b>	<b>3,714</b>	<b>488</b>	<b>587</b>	<b>3,615</b>

Mumbai I National	9	0	1	8	152	2	2	152
Kolkata National	9	0	0	9	79	0	0	79
<b>Total CGIT + National</b>	<b>13,717</b>	<b>1,976</b>	<b>1,829</b>	<b>13,864</b>	<b>3,945</b>	<b>490</b>	<b>589</b>	<b>3,846</b>

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